

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 5440
TO BE ANSWERED ON 28.3.2018

Acquisition of Tribal Land by CIL

5440. SHRI AJAY NISHAD:

Will the Minister of COAL be pleased to state:

- (a) the company-wise total acres of tribal land acquired by Coal India Limited (CIL) and its ancillaries during each of the last three years;
- (b) whether these companies have prepared any rehabilitation package for tribal families;
- (c) if so, the company-wise details thereof; and
- (d) the company-wise actual rehabilitation package provided to tribal people alongwith the provision to provide employment to displaced people during each of the last three years?

A N S W E R

MINISTER OF RAILWAYS AND COAL
(SHRI PIYUSH GOYAL)

(a): The company-wise total acres of tribal land acquired by Coal India Limited(CIL) during each of the last three years is as under:

Fig in Acres

Subsidiary	2014-15	2015-16	2016-2017	2017-18 (till Feb., 18)
ECL	46.16	49.74	70.91	58.71
BCCL	NIL	1.65	NIL	NIL
CCL	144	336	106	132
NCL	NIL	NIL	NIL	NIL
WCL	92.857	307.485	214.601	164.947
SECL	408.35	288.20	783.86	527.93
MCL	NIL	7.22	156.45	NIL

(b) & (c): Except for MCL, R&R activities including tribal families are conducted in all the other subsidiaries of CIL under CIL's R&R Policy 2012, subject to modifications by Subsidiary Boards and suiting to local conditions. MCL follows R&R Policy of Govt. of Odisha.

As per R&R policy of CIL 2012, additional benefits admissible to Scheduled Tribes(ST) people are as under: -

- The Tribal people are given one-time financial assistance of 500 days MAW for loss of customary right or usage of forest produce while other project affected families are given subsistence allowance at the rate of 25 days MAW per month for one year.
- The tribal communities are shifted as a unit and are provided facilities to meet the specific needs of the tribal communities that will allow them to maintain their unique cultural identity.
- Tribal affected families resettled out of the district are given 25% higher rehabilitation and resettlement benefit.
- Employment is also provided to the people whose land are acquired in 2:1 ratio i.e. 1 employment against 2 acres of land.

(d): Company-wise actual rehabilitation package provided to number of tribal families during each of the last three years are as under:-

Subsidiary	2014-15	2015-16	2016-17	2017-18(till Feb., 18)
ECL	NIL	NIL	NIL	NIL
BCCL	NIL	NIL	NIL	NIL
CCL	206	287	259	165
NCL	NIL	NIL	NIL	NIL
WCL	NIL	NIL	NIL	NIL
SECL	262	476	301	124
MCL	374	206	243	95

Company-wise employment provided to the displaced Tribal people during each of the last three years are as under:-

Subsidiary	2014-15	2015-16	2016-2017	2017-18(till Feb., 18)
ECL	19	16	24	28
BCCL	NIL	1	NIL	NIL
CCL	77	168	53	66
NCL	NIL	NIL	NIL	NIL
WCL	23	65	67	18
SECL	157	253	360	204
MCL	374	206	243	95
